

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 245/TT/2014**

Subject : Determination of transmission tariff for 2014-19 tariff period for **(A)** Nellore Pooling Station-Kurnool 765 kV D/C Line alongwith associated bays at 765 kV Nellore Pooling Station and Kurnool Sub-station and **(B)** 240 MVAR, 765 kV line reactor at Nellore end of one circuit and at Kurnool end both circuits of Nellore-Kurnool 765 kV line under "Common System associated with ISGS projects in Krishnapatnam area of Andhra Pradesh" in Southern Region.

Date of Hearing : 8.2.2016

Coram : Shri A.S. Bakshi, Member  
Dr. M.K. Iyer, Member

Petitioner : Power Grid Corporation of India Limited

Respondents : Karnataka Power Transmission Corporation Limited and 14 others

Parties present: Shri S. K. Venkatesan, PGCIL  
Shri M. M. Mondal, PGCIL  
Shri Jasbir Singh, PGCIL  
Shri S.S. Raju, PGCIL  
Shri Rakesh Prasad, PGCIL  
Shri Subhash C. Taneja, PGCIL  
Shri S. Vallinayagam, Advocate, TANGEDCO

**Record of Proceedings**

The representative of the petitioner submitted that the instant petition has been filed for determination of transmission tariff for 2014-19 tariff period for **(A)** Nellore Pooling Station-Kurnool 765 kV D/C Line alongwith associated bays at 765 kV Nellore Pooling Station and Kurnool Sub-station and **(B)** 240 MVAR, 765 kV line reactor at Nellore end of one circuit and at Kurnool end both circuits of Nellore-Kurnool 765 kV line under "Common System associated with ISGS projects in Krishnapatnam area of Andhra Pradesh" in Southern Region.

2. The representative of the petitioner submitted that as per the investment approval dated 4.8.2011, the instant asset was scheduled to be commissioned within 36 months from the date of investment approval, i.e by 5.8.2014. The asset was commissioned on 1.11.2014 and thus there is a time over-run of 3 months in



commissioning of the asset. The asset has been commissioned in 39 months, the petitioner has claimed additional ROE as the timeline for 765 kV transmission line as per 2014 Tariff Regulations is 40 months. The petitioner further submitted that entire project has been completed.

3. In response to the Commission's query regarding reasons for cost over-run, the representative of the petitioner submitted that the cost over-run is due to increase in price of steel, conductor, and in increase in cost of civil work and sub-station. The Commission directed the petitioner to submit the RCE, if any.

4. In response to a Commission query regarding reasons for time over-run, the representative of the petitioner submitted that it is due to Telangana agitation and delay in getting forest clearance. The Commission observed that the documentary evidence submitted with respect to time over-run is not appropriate to justify the delay and directed the petitioner to submit the relevant justification for time over-run.

5. The learned counsel for TANGEDCO submitted that reply to the petition has been filed vide affidavit dated 13.1.2015. The representative of the petitioner submitted that rejoinder to TANGEDCO's reply has been filed vide affidavit dated 23.2.2015

6. The Commission directed the petitioner to submit RCE, rejoinder and information sought below on affidavit with copy to respondents by 23.2.2016.

- a. Submit Asset wise details of actual IDC and IEDC on cash basis upto scheduled COD and from scheduled COD to actual COD for all the assets along with the liquidated damages recovered or recoverable, if any.
- b. Critical Path Analysis (CPA) and Project Evaluation and Review Technique (PERT) chart/L2 schedule to substantiate the delay in commissioning of the asset.
- c. Copy of auditor certificate towards actual cost as on COD and year wise additional capitalization and balance payments to be made as balance and retention payment.
- d. Colour SLD clearly identifying the asset covered in the instant petition along with the upstream and downstream system for all the assets.
- e. Certificate issued by RLDC as per Regulation 5 (2) of the 2014 Tariff Regulations in support of trial operation or commercial operation date for Asset-I & II.
- f. An undertaking/certificate towards actual equity infused in the capital cost as on COD.



7. The Commission further directed that the above information should be filed within the specified date, failing which the matter would be decided on the basis of the information already available on record.

8. Subject to the above, order in the petition was reserved.

By order of the Commission

Sd/-  
V. Sreenivas  
Dy. Chief (Law)

